

(2016) 09 NCDRC CK 0098

In the National Consumer Disputes Redressal Commission

Case No : 3583 of 2009

H.P. STATE CIVIL SUPPLIES CORPORATION LTD. & ANR.

APPELLANT

Vs

DEVINDER SINGH & ORS.

RESPONDENT

Date of Decision : 23-09-2016

Acts Referred:

Citation : (2016) 09 NCDRC CK 0098

Hon'ble Judges : D.K. Jain, Rekha Gupta

Advocate : Navlesh Varma, Swarn Sharma, Sanjeev Sood, Ravi Bakshi

Final Decision : Petition Dismissed

Judgement

1. Learned Counsel appearing for the Petitioners, viz. H.P. State Civil Supplies Corporation Ltd. and its Depot, submits that since the Petitioners and Indian Oil Corporation, Opposite Parties No. 1 & 2 and 3 respectively in the Complaint, have been made liable to pay a compensation of Rs.6,04,640/- along with interest and litigation costs, jointly and severally, and the fact that the Indian Oil Corporation has not questioned the correctness of the order impugned in this Revision Petition, the State Commission has erred in fastening the said liability only on the Petitioners. Responding to the submission, learned Counsel appearing for the Complainants states that since the order passed by the State Commission has attained finality qua Indian Oil Corporation, the Complainants would seek execution of the award only against Indian Oil Corporation and not against the Petitioners herein.

2. In view of the statement by learned Counsel for the Complainants, learned Counsel appearing for the Petitioners does not press the Revision Petition. Accordingly, the Revision Petition is dismissed as not pressed.

3. It goes without saying that we have not expressed any opinion on the merits of the impugned order.

4. Needless to add that it will be open to the Petitioners to withdraw the amount stated to have been deposited by them in the District Forum in terms of the

order dated 20.10.2009, passed by this Commission.